IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT– I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH PHYSICAL HEARING

PRESENT: **HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)**
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Coastal Energy Pvt Ltd

MAIN PETITION NUMBER : IBA/624/2019

(IA/MA) APPLICATION NUMBERS
IA/271/CHE/2024; IA/272/CHE/2024; IA/280/CHE/2024; IA/398/CHE/2021; IA/307/2020; IA/1263/IB/2020; IA/1282/IB/2020

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
	IA/307/2020 (R1). IA/1282/2020 (R4) & (R2) IA/271/2024 ~~IA/272/24~~ ~~IA/280/24~~. IA/272/24 (R/P. COASTAL ENERGEN & FOSSIL).	→ T. RAVICHANDRAN K.M. DHARANIYA SR.	
	B. Dhanaraj Asst. by Mohammed Umar. K Abinaya RM,	Counsel for Applicant	B. Dhanaraj
	Ramakrishnan Sadasivan Liquidator of M/s. Coastal Energy P. Ltd.	Applicant	R. Sadasivam

4)New Application IA/271/CHE/2024 IN IBA/624/2019
4)New Application IA/272/CHE/2024 IN IBA/624/2019
4)New Application IA/280/CHE/2024 IN IBA/624/2019
4)IA/398/CHE/2021 IN IBA/624/2019
4)IA/1263/IB/2020/2024 IN IBA/624/2019
4)IA/1282/IB/2020 IN IBA/624/2019

ORDER

IA/271/CHE/2024

Shri. B. Dhanaraj, Ld. Counsel for the Applicant/Liquidator.

This application has been filed to amend the cause title by replacing the IRP by the Liquidator and to substitute and amend the cause title and designation of the 1st Respondent by replacing M/s. Coastal Energen Private Limited represented by its RP in place of M/s. Coastal Energen Private Limited represented by its Director.

Shri. T. Ravichandran, Ld. Counsel accepts notice and states that Respondent has no objection.

Recording the above submissions and that the Coastal Energy Private Limited is already into liquidation, we allow the application.

Let substitution be made in IA/307/2020.

Amended IA/307/2020 be filed after the substitution and amendment and copy be served on the Respondents.

IA/271/CHE/2024 is accordingly **disposed of.**

IA/272/CHE/2024

Shri. B. Dhanaraj, Ld. Counsel for the Applicant/Liquidator.

This application has been filed to amend the cause title by replacing the IRP by the Liquidator and to substitute and amend the cause title

and designation of the 1st Respondent by replacing M/s. Fossil Logistics Private Limited represented by its RP in place of Fossil Logistics Private Limited represented by its Director and M/s. Coastal Energen Private Limited represented by its RP in place of M/s. Coastal Energen Private Limited represented by its Director.

Shri. T. Ravichandran, Ld. Counsel accepts notice and states that Respondent has no objection.

Recording the above submissions, we allow the application.

Let substitution be made in IA/1282/IB/2020.

Amended IA/1282/IB/2020 be filed after the substitution and the amendment and copy be served on the Respondents.

IA/272/CHE/2024 is accordingly **disposed of.**

IA/280/CHE/2024

Shri. B. Dhanaraj, Ld. Counsel for the Applicant/Liquidator.

This application has been filed to amend the cause title by replacing the IRP by the Liquidator and to substitute and amend the cause title and designation of the 1st Respondent.

Considering the fact that the amendment sought for is formal in nature, we allow the application.

Let substitution be made in IA/1263/IB/2020.

Amended IA/1263/IB/2020 be filed after the substitution and the amendment and copy be served on the Respondents.

IA/280/CHE/2024 is accordingly **disposed of.**

IA/398/CHE/2021

Shri. B. Dhanaraj, Ld. Counsel for the Applicant/Liquidator.

Respondent No.1 is already set ex-parte.

Reply of Respondent No.2 & 3 is already on record.

Written submissions already filed.

Part arguments heard.

List all the four applications for hearing on **12.03.2024**.

It is made clear that pleadings be completed before the date fixed.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs